

an>

Title: Need to allot lands to eligible persons under 20- point programme in NCT of Delhi.

**DR. UDIT RAJ (NORTH WEST DELHI):** In the matter of allotment of land to Dalits, other poor and landless persons for their housing under the 20-Point Programme, 1975, till date, land has not been allotted to all eligible beneficiaries. The beneficiaries should be allotted land as per the aims of the 20- point programme as well as the judgment of the Hon'ble Supreme Court in the case of Hukam Chand and others vs. Union of India besides resolution of the Gram Sabha dated 25.2.1984 by virtue of which the Pradhan is the competent authority for allotment of land under the programme. Now, when this land is sought to be acquired by the Government and/or its agencies in the larger public interest, the entitled beneficiaries should not be made to suffer and not be granted alternative plots and payment of due compensation. That the matter is still pending for resolution is due to delay attributable to resolution of the Committee formed by the Hon'ble Lieutenant General of Delhi, and beneficiaries should not be made to suffer on account of this delay. Even the Delhi Development Act, 1957 and Nazrul rules modified by the order dated 30.1.1987, persons allotted agricultural land under the 20 point programme are eligible for allotment of alternative plots and hence the Government should act immediately in this matter.